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SLP(Crl.)No. 3184 OF 2000
ITEM No.1A

Court No. 8

SECTION IIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 3184/2000

(From the judgement and order dated 03/07/2000 in CRLM 16453/2000
of The HIGH COURT OF PATNA)

SHAILENDRA KUMAR

Petitioner (s)

VERSUS

STATE OF BIHAR & ORS.

Respondent (s)

(for pronouncement of judgment)

Date : 28/11/2001 This Petition was called on for pronouncement
of judgment today.

(HEARD BY HON'BLE SHAH,AGRAWAL AND ARIJIT PASAYAT,JJ.)

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH
HON'BLE MR. JUSTICE B.N. AGRAWAL
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Petitioner (s)

Mr.Baban Kr. Sharma,Adv.,
Mr.Ravi Shankar Kumar,Adv.,
Mr.Anil Srivastava,Adv.,
Ms.Kamakshi S. Mehlwal,Adv.

For Respondent (s)

Mr.B.B. Singh,Adv.

Mr.Shiva Pujan Singh,Adv.

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
Hon'ble Mr.Justice M.B. Shah pronounced the
judgment of the Court.

Granting leave the Court allowed the appeal, set
aside the impugned order confirming the order dated 2.6.2000
passed by the Addl.Sessions Judge, Gaya and allowed the
application filed by the State under Section 311 Cr.P.C.
The Sessions Judge is directed to proceed with the matter on
day to day basis by strictly adhering to Section 309 Cr.P.C.
and dircting the officer-in-charge of police station Bodh
Gaya to keep witnesses present in the court for their
examination.

(Vijay Kumar Sharma)
Court Master

(K.K. Chadha)
Court Master

Signed reportable judgment is placed on the file.